

(d) if so, by when; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI R.P.N. SINGH): (a) and (b) The case is under adjudication in the Competition Commission of India which is a quasi judicial body. Companies found indulging in bid rigging, cartelization and other fraudulent means thereby adversely affecting the Competition would be dealt with appropriately under the relevant provisions of the Competition Act. The Competition Act has sufficient provisions to penalize companies indulging in bid rigging and cartelization.

(c) to (e) Does not arise in view of reply to (a) & (b) above.

Inactive companies

2059. SHRI T.M. SELVAGANAPATHI: Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) whether it is a fact that list of inactive companies in the country have gone up;

(b) if so, the details thereof;

(c) whether Government has any plan to ensure that only companies which have a long vision to perform are registered; and

(d) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI R.P.N. SINGH): (a) and (b) As per present policy of the Ministry, companies, which have not filed their annual Returns and Balance Sheets for last three consecutive years or more are identified as 'dormant companies'.

The details of dormant companies are as under:

As on 31.03.2011 - 1,74,400

As on 07.12.2011 - 1,56,474

(c) No, Sir.

(d) Does not arise.